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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

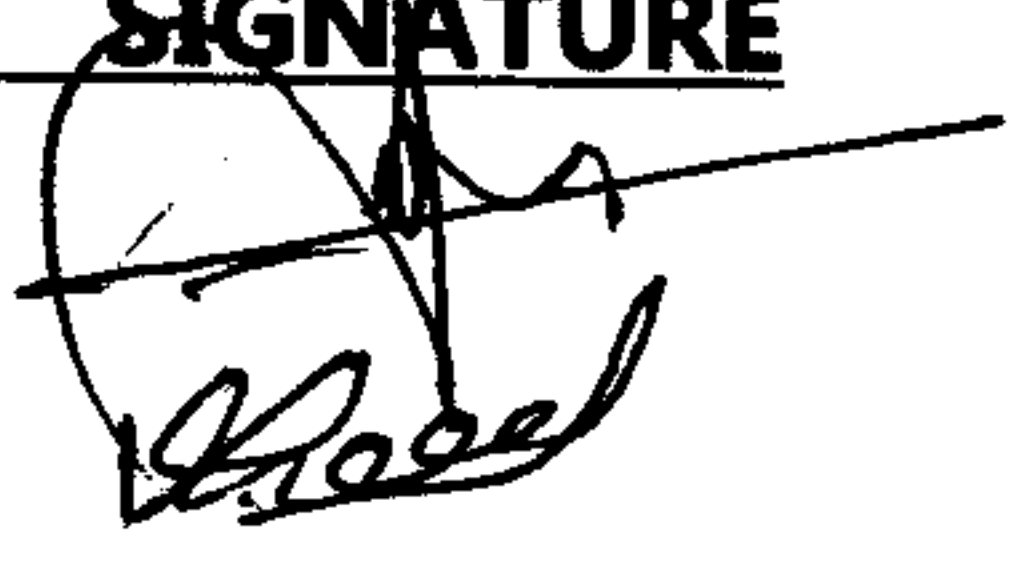


**IA 52 of 2018 in C.P. (I.B) No. 171/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018**

Name of the Company: Reliance Marine and Offshore Ltd.  
V/s.  
IFCI Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code r/w Rule 32 of NCLT Rules.


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr P.V. Dinesh	Adv.	For FC.	
2.	Mr Vishal Raval	Adv.		
3.	MS. POOJA TIKU	DGM(LAW)	IFCI Ltd.	Pooja 14/02/18.
4.	MR. VIPUL CHAUHAN	AGM	IFCI LTD.	
5.	Mr. Saurabh Soparkar	Sr. Adv.	RMOL	} 
6.	Mr. Nandish Chudgar	Adv.	RMOL	
	i/b Nanavati Associates			

**ORDER**

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Nandish Chudgar i/b Nanavati Associates present for Applicant. Learned Advocate Mr. P V Dinesh with Learned Advocate Mr. Vishal Raval present for Respondent in IA 52/2018.

Heard both sides arguments in IA 52/2018.

Order reserved.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 14th day of February, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**